



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Jul/202223/7

DATED: 17/08/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Jul/202223/7 dated 17/08/2022 of Norms Committee - VII for the year 2022-23 was held on 17/08/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Jul/202223/7
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Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00235612AM22
RA File Number	522404000073 AM21
Licence No and Date	5211000011/null
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Specification with Mesh size of Crumb Rubber/ Powder of export item. 2. Composition and specification of Import item with NOC from MOEF & CC for import of Rubber Scrap with declaration that this NOC is used only for this Advance Authorization. 3. Calculation for requirement of Scrap for manufacturing export item with complete details of 4 E Annexure of the application. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00235614AM22
RA File Number	522404000074 AM21
Licence No and Date	5211000008/null
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Specification with Mesh size of Rubber Powder of export item. 2. Composition and exact specification of Import item 3. Calculation for requirement of Import item for manufacturing export item with complete details of 4 E Annexure of the application along with Hard Copy. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	3 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	RESPONSIVE INDUSTRIES LTD
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00020967AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Catalogue of stabilizer with chemical name since brand name is provided. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	4 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	NEO CORP INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018405000374AM13
RA File Number	562404000012 AM13
Licence No and Date	5610001452/03/01/2013
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter issued on 08.02.2022 followed by a reminder on 24.03.2022 and on 24.03.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	5 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	EMERALD RESILIENT TYRE MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM REVIW00000550AM23
RA File Number	042404000204 AM14
Licence No and Date	0410153062/16/12/2013
Norms Committee Decision:	

5. The committee considered the case as per agenda and noted that the indigenous item has been shown different at different stage. Some of the imported items are not part of AA No. Hence, the committee decided to call the firm for personal hearing.

Case No.	6 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	FORECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM REVIW00000416AM23
RA File Number	052304000237 AM15
Licence No and Date	0510391124/15/09/2014
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	7 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000153AM18
RA File Number	052304000628 AM17
Licence No and Date	0510402232/17/04/2017
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.8.2022 followed by a reminder on 04.03.2022 and on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	8 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	VIKAS ECOTECH LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000460AM18
RA File Number	052404000437 AM18
Licence No and Date	0510404932/13/12/2017
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).

Case No.	9 / NC/7/MEET/Jul/202223/7
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM REVIW00000339AM23
RA File Number	052404000634 AM18
Licence No and Date	0510405958/22/03/2018
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case was manually represented before the committee in the meeting number NC/7/Meet/April/202323/3 dated 31.05.2022 and got approved. Hence, the committee decided to withdraw the case.	

Case No.	10 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000549AM20
RA File Number	052404000643 AM20
Licence No and Date	0510413270/09/01/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	11 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000604AM20
RA File Number	082404000371 AM20
Licence No and Date	0810147234/13/02/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).

Case No.	12 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000641AM20
RA File Number	318304000165 AM20
Licence No and Date	3110067717/17/03/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 24.03.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	13 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000718AM21
RA File Number	052404000778 AM20
Licence No and Date	0510414173/15/05/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	14 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000734AM21
RA File Number	039404000101 AM21
Licence No and Date	0310836444/01/06/2020
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-10000 (1.5 MM X 1.5 MM THK) (18.581 Kg/Sq. Meter (Excluding weight of fasteners with Pin)) (Firm to account for 1120 fasteners in the export product)	20000.0 Sq. Meter	POLYESTER FILAMENT YARN (1000 D)	133400 Kg
		NYLON YARN (1260 D)	15800 Kg
		PVC RESIN	80040 Kg
		PHOSPHATE PLASTICIZER	64340 Kg
		FASTENERS WITH PIN	1120
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-10000 (2 MM X 1.3 MM THK) (18.867 Kg/Sq. Meter (Excluding weight of fasteners with Pin)) (Firm to account for 1848 fasteners in the export product)		POLYESTER FILAMENT YARN (1000 D)	220110 Kg
		NYLON YARN (1260 D)	26070 Kg
		PVC RESIN	135564 Kg
		PHOSPHATE PLASTICIZER	108702 Kg
		FASTENERS WITH PIN	1848

NOTE: Quantity for all import item except fasteners with Pin: As applied For

FASTENERS WITH PIN: Net to Net

Wastage Allowed: 5% on Raw Material and Nil wastage on Fastener

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	15 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022

HQ File Number	018705000785AM21
RA File Number	052404000183 AM21
Licence No and Date	0510414668/21/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	16 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	AUM UDYOG
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000786AM21
RA File Number	052304000091 AM21
Licence No and Date	0510414684/22/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 08.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	17 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	CREATIVE PLASTIC PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000792AM21
RA File Number	052304000108 AM21
Licence No and Date	0510414775/30/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	18 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	VINYL TUBOS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022

and Date	
HQ File Number	018705000797AM21
RA File Number	052404000213 AM21
Licence No and Date	0510414804/31/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	19 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000798AM21
RA File Number	052404000206 AM21
Licence No and Date	0510414805/31/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	20 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	SPERENE COMPOUNDING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000851AM21
RA File Number	052404000293 AM21
Licence No and Date	0510415242/17/09/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	21 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022

HQ File Number	018705000855AM21
RA File Number	042404000095 AM21
Licence No and Date	0410167079/21/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 08.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	22 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000856AM21
RA File Number	052404000281 AM21
Licence No and Date	0510415278/22/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000869AM21
RA File Number	039504000397 AM21
Licence No and Date	0310838615/01/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	24 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000876AM21
RA File Number	132404000040 AM21
Licence No and Date	1310049691/01/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	25 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	EUPHORIA PACKAGING LLP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000880AM21
RA File Number	082404000224 AM21
Licence No and Date	0810148769/09/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Area of export product to be printed in Sq. meter. 2. Specification of printing ink with catalogue. 3. Production/Consumption data for last 1 year certified by GST. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	26 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	EM TECHNIK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000881AM21
RA File Number	318304000076 AM21
Licence No and	3110067878/09/10/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	27 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000886AM21
RA File Number	039504000428 AM21
Licence No and Date	0310838846/13/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by reminder on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	28 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ASTRAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000890AM21
RA File Number	082404000235 AM21
Licence No and Date	0810148789/13/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.2021 followed by reminder on 08.02.2022 and on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	29 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MPD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000926AM21
RA File Number	562404000014 AM21
Licence No and Date	5610005979/05/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).

Case No.	30 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000924AM21
RA File Number	132404000049 AM21
Licence No and Date	1310049728/06/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).

Case No.	31 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000927AM21
RA File Number	052304000277 AM21
Licence No and Date	0510415829/10/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).

Case No.	32 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	K K POLYCOLOR ASIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000930AM21
RA File Number	022404000160 AM20
Licence No and Date	0210210234/19/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).

Case No.	33 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SUNLEX FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	018705000929AM21
RA File Number	242404000047 AM21
Licence No and Date	2410043326/19/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	34 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	NEXON INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00235639AM22
RA File Number	242404000065 AM21
Licence No and Date	2410043330/25/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	35 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	POLYLINK POLYMERS (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00233470AM22
RA File Number	082404000301 AM21
Licence No and Date	0810149108/26/11/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).

Case No.	36 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00035536AM21
RA File Number	05AA04017814 AM21
Licence No and Date	0511000059/10/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	37 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	THOUSAND OAK INNOVATION LLP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00041637AM21
RA File Number	24AA04002573 AM21
Licence No and Date	2411000031/18/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 13.05.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	38 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GEM POLYTECH INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00042133AM21
RA File Number	02AA04006059 AM21
Licence No and Date	0211000053/18/12/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).

Case No.	39 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SYNTHETIC PACKERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00056841AM21
RA File Number	07AA04006520 AM21
Licence No and Date	0711000222/07/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	40 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00060855AM21
RA File Number	08AA04005448 AM21
Licence No and Date	0811000268/12/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	41 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00067219AM21
RA File Number	03AA04019771 AM21
Licence No and Date	0311001147/21/01/2021

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	42 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00028132AM22
RA File Number	03AA04006657 AM22
Licence No and Date	0311003371/28/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021 followed by a reminder on 13.05.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	43 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00113732AM22
RA File Number	34AA04002019 AM22
Licence No and Date	3411000725/14/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.06.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	44 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MPD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00135012AM22
RA File Number	56AA04001339 AM21
Licence No and	5611000371/09/07/2021

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that reply provided against the DL letter issued on 04.08.2021 is confusing and no justification has been given for the import of Benzyl Alcohol. Therefore, the committee decided to call the firm for personal hearing.	

Case No.	45 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00137704AM22
RA File Number	08AA04014645 AM22
Licence No and Date	0811001979/13/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	46 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00147232AM22
RA File Number	34AA04005749 AM22
Licence No and Date	3411000897/26/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Use of R-142 B in manufacturing process. 2. Catalogue and use of Fluoride Electronic Liquid. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	47 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00147419AM22
RA File Number	34AA04005754 AM22
Licence No and Date	3411000902/26/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Material Balance sheet for step no. 6 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	48 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00153657AM22
RA File Number	34AA04006292 AM22
Licence No and Date	3411000931/04/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Material Balance sheet for step no. 6 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00157191AM22
RA File Number	09AA04007755 AM22
Licence No and Date	0911001334/09/08/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to take cue from SION A 1691 and ratify the norms as under:-

Export Item	Quantity	Import item	Quantity in Kg
Nylon High Performance Bicycle Tyres(Using different type of Rubber)	100 Kg	Natural Rubber	17.6
		Styrene Butadiene Rubber	7.48
		Poly Butadiene Rubber	3.96
		Ethylene Propylene Diene Monomer	14.96
		Aramid Bead Rings	Net to net (subject to maximum 2 kg)
		Carbon Black	13
		Rubber Chemicals (Antioxidants, Accelerators, Retarders & Peptizer) (Import of antioxidants shall not exceed 0.7 kg for each 1.4 kgs of Rubber chemicals allowed)	1.4
		Misc. Chemicals (Quintone) (Rubber grade)	0.75
		Nylon fabric	7.50
		Cotton Chafer (of relevant width)	1.05 Metre /Metre content in the export product
		Reflective Tape (of Relevant width)	1.05 Metre /Metre content in the export product
		Rubber Labels	Net to net

Note: There should be a value cap up for Rubber Chemicals and Miscellaneous Chemicals as per general note 8 of H. B. Procedure Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	50 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00160913AM22
RA File Number	30AA04011536 AM22
Licence No and Date	3011001012/12/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity (MT)	Import Item	Quantity recommended for export of 1.0 MT of the product (MT)
Bicycle Nylon Tyres EPDM (min. 7.5%) Rubber Compound with Reflective Tape, as per the	700 .0	1. Natural Rubber	0.2723
		2. Synthetic Rubber (PBR/ SBR 1502)	0.0890
		3. Synthetic Rubber (EPDM)	0.0875
		4. Carbon Black (N-330,N-550, N-660)	0.1735
		5. Rubber Chemicals (Accelerators)	0.0099

	6. Rubber Chemicals (Antioxidant)	0. 0099
	7. Bead Wire	0.100
	8. Misc. Chem.(Paraffin Wax)	0.08
	9. Nylon Filament Yarn	0.11
	10. Zinc Ingot	0.01312
	11. Precipitated Silica	0.035
	12. Reflective Tape (4.7 MM to 5.7 MM)	1.05 Mtrs. / Mtrs. content in export product.
	13. Cotton Chafer(7MM to 9mm)	1.05 Mtrs. / Mtrs. content in export product.

Note : There should be a value cap, for Rubber Chemicals & misc. chemicals as per general note of the HandBook of Procedure, Vol. II. for export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	L AND P RUBBER INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00161797AM22
RA File Number	10AA04008121 AM22
Licence No and Date	1011000491/13/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).

Case No.	52 / NC/7/MEET/Jul/202223/7
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Case Status	Case Rejected
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00167478AM22
RA File Number	03AA04060939 AM22
Licence No and Date	0311006303/20/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	53 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ORIENTAL EXPORT CORPORATION
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00167483AM22
RA File Number	03AA04064568 AM22
Licence No and Date	0311006304/20/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 01.06.2022 and on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	54 / NC/7/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	GUJARAT FLUOROCHEMICALS LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00195352AM22		
RA File Number	34AA04007742 AM22		
Licence No and Date	3411001176/27/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity Allowed in

			MT
Per Fluoro Alkoxy (PFA Latex) (Purity 99.96%, Moisture 0.04%)	1 MT	Methanol	1.884
		Fluorspar Containing by weight more than 97 percentage of calcium fluoride	4.101
		Per Fluorinated Aliphatic Carboxylic Acid (GX 902)	0.0248
		Per Fluorinated Aliphatic Carboxylic Acid (GX 905)	0.001
		Other Perfluoropropylene Vinyl Ether (PPVE)	0.099
		Tributylamine	Not Allowed

NOTE: Items shown not allowed are either indigenous or not shown in the process.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.	55 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00195375AM22
RA File Number	34AA04007741 AM22
Licence No and Date	3411001181/27/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity Allowed in
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			MT
Per Fluoro Alkoxy (Dispersion)(Per Fluoro Alkoxy (Dispersion))	1 MT	Methanol	1.385
		Fluorspar Containing by Weight more than 97 percentage of calcium fluoride	3.015
		Per Fluorinated Aliphatic Carboxylic Acid GX 902	0.0184
		Per Fluorinated Aliphatic Carboxylic Acid GX 905	0.0008
		Other Perfluoropropylene Vinyl Ether PPVE	0.076
		Tributylamine	Not Allowed
		Hydraffin 30N	0.0024
		Nitric Acid 60 percentage	Not Allowed
		Tergitolumn 100 90 percentage	0.1
		TD 90D	0.0004

NOTE: Items shown not allowed are either indigenous or not shown in the process.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.	56 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00212483AM22

RA File Number	05AA04091268 AM22
Licence No and Date	0511005401/14/10/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that this case pertains to NC V. Hence, the committee decided to transfer the case to NC V.	

Case No.	57 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00224297AM22
RA File Number	03AA040113108 AM22
Licence No and Date	0311007866/24/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	58 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00226565AM22
RA File Number	03AA040110786 AM22
Licence No and Date	0311007951/26/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	59 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00227920AM22
RA File Number	03AA040110789 AM22
Licence No and	0311007975/27/10/2021

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022 followed by a reminder on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	60 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00229225AM22
RA File Number	05AA04092993 AM22
Licence No and Date	0511005693/28/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	61 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	APPL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00231270AM22
RA File Number	31AA04026930 AM22
Licence No and Date	3111000664/29/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	62 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00237701AM22
RA File Number	34AA04008883 AM22
Licence No and Date	3411001356/01/11/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).

Case No.	63 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	SNR RECLAMATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00238248AM22
RA File Number	30AA04020405 AM22
Licence No and Date	3011001320/01/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Reclaim rubber (90% + 12% for tyre scrap)

Qty.: 500 MT

Import Item: Used Rubber Tyre Scrap (not tube Scrap)

Qty.: 504 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	64 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00239678AM22
RA File Number	03AA040112849 AM22
Licence No and Date	0311008178/02/11/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.04.2022 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022)

Case No.	65 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00240999AM22
RA File Number	03AA040117161 AM22
Licence No and Date	0311008253/03/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	66 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00241101AM22
RA File Number	03AA040117095 AM22
Licence No and Date	0311008262/03/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022 followed by a reminder on 13.05.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	67 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	SRI RAMKARTHIC POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00263716AM22
RA File Number	32AA04028826 AM22
Licence No and Date	3211001982/24/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	68 / NC/7/MEET/Jul/202223/7
Case Status	Case Withdrawn
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00268948AM22
RA File Number	03AA040117086 AM22
Licence No and Date	0311009009/29/11/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has informed via email dated 03.08.2022 that they have surrendered the license. Hence, the committee decided to withdraw the case.	

Case No.	69 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	BULKLINER LOGISTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00272352AM22
RA File Number	10AA04013587 AM22
Licence No and Date	1011000666/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.04.2022 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	70 / NC/7/MEET/Jul/202223/7
Case Status	Case Rejected
Party Name	LION RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00272774AM22
RA File Number	03AA040127046 AM22
Licence No and Date	0311009116/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	71 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022

HQ File Number	HQRNORM APPLY 00279234AM22	
RA File Number	03AA040131567 AM22	
Licence No and Date	0311009280/08/12/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item: Agricultural, Industrial Vehicle Tyres (HS Code 40117000,401180 00)		
Quantity : 12,000 MT		
Import Item:		
S. No.	Item Name	Quantity recommended for 100 MT of export product
1.	Natural Rubber	25.27 MT
2.	Carbon Black	29.65 MT
3.	Bead wire	Indigenously Procured
4.	Synthetic Rubber PBR	5.866 MT
5.	Bromo butyl Rubber	1.825 MT
6.	Zinc Oxide	Indigenously Procured
7.	Rubber Chemical Antioxidant	1.0 MT
8.	Misc Chemicals	Indigenously Procured
9.	Stearic Acid	Indigenously Procured
10.	Insoluble Sulphur	0.277 MT
11.	Tackifier Resi	0.750 MT
12.	Rubber Process Oil	Indigenously Procured

13.	Rubber Chemical Accelerator	0.506 MT
14.	Adhesion Promoter Resin SL3006	0.05875 MT
15.	Synthetic Rubber SBR 1502	8.048MT
16.	Micro Crystalline Wax	0.9538 MT
17.	Nylon Tyre Cord Fabric Dipped	2.021 MT
18.	Polyster Tyre Cord Fabric Dipped	3.114 MT
19.	Structol	0.122 MT
20.	Wood Resin	Indigenously Procured
21.	Reclaim Rubber	Indigenously Procured
22.	Soluble Sulphur	Indigenously Procured
23.	Synthetic Rubber SBR 1723	6.106 MT

Note : 1. There should be a value cap on rubber chemicals (Antioxidant , Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	72 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00282114AM22
RA File Number	03AA040130266 AM22
Licence No and Date	0311009382/10/12/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).

Case No.	73 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00322779AM22
RA File Number	08AX04000253 AM22
Licence No and Date	0811003803/18/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.08.2022).	

Case No.	74 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	NUMAKERS ASIA LLP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00322851AM22
RA File Number	52AX04000020 AM22
Licence No and Date	5211001887/18/01/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	75 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00326434AM22

RA File Number	03AX04000888 AM22		
Licence No and Date	0311010767/21/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-3500 (2 MM X 2 MM) MM THK) (12.690 Kg/Sq. Meter (Excluding weight of fasteners with Pin)	20000.0 Sq. Meter	POLYESTER FILAMENT YARN (1000 D)	51920 Kg
		PVC RESIN	74426 Kg
		PHOSPHATE PLASTICIZER	58740 Kg
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-6500 (1.2 MM X 1.2 MM THK) (13.208 Kg/Sq. Meter (Excluding weight of fasteners with Pin) (Firm to account for 560 fasteners in the export product)		POLYESTER FILAMENT YARN (1000 D)	34300 Kg
		NYLON YARN (1260 D)	8100 Kg
		PVC RESIN	30000 Kg
		PHOSPHATE PLASTICIZER	24050 Kg
		FASTENERS WITH PIN	560 Numbers

NOTE: Quantity for all import item except fasteners with Pin: As applied For

FASTENERS WITH PIN: Net to Net

Wastage Allowed: 5% on Raw Material and Nil wastage on Fastener

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00329143AM22
RA File Number	08AX04000093 AM22
Licence No and Date	0811003837/24/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by reminder on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	77 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00334095AM22
RA File Number	08AX04000361 AM22
Licence No and Date	0811003915/28/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SATURATED POLYESTER RESIN CB-7042 (%NVM 65 +- 2%)	1 Kg	MONO ETHLENE GLYCOL	0.0366 Kg
		DIETHYLENE GLYCOL	0.0550 Kg
		GLYCERINE	0.0527 Kg
		NEO PENTYL GLYCOL	0.1290 Kg
		PHTHALIC ANHYDRIDE	0.1827 Kg
		ADIPIC ACID	0.0495 kg
		PURE TEREPHTHALIC	0.1698 Kg

		ACID	
		PENTAERYTHRITOL	0.0247 Kg
		BUTYLE CELLOSOLVE	0.093 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	78 / NC/7/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	BHIM POLYFAB INDUSTRIES		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00339158AM22		
RA File Number	03AX04000833 AM22		
Licence No and Date	0311011051/01/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
PP Woven Sacks(PP Woven Sacks (Net Content in Finish 70 percent (70000 kgs) PP Granules and 30 percent (30000 kgs) Polypropylene Recycled Granules))	100000.0 Kg	Polypropylene Granules	77000.0 Kg
		Polypropylene Recycled Granules	Not allowed
<u>Note: Import item no. 2 is not allowed as the firm requested via email dated 18.06.2022 to approve only import item no. 1.</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	79 / NC/7/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	MALAYA RUB TECH INDUSTRIES		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00338403AM22		

RA File Number	10AX04000042 AM22
Licence No and Date	1011000829/01/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Specification with Mesh size of Rubber Powder of export item. 2. Composition and exact specification of Import item 3. Calculation for requirement of Import item for manufacturing export item with complete details of 4 E Annexure of the application along with Hard Copy. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	80 / NC/7/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00339152AM22		
RA File Number	03AX04000756 AM22		
Licence No and Date	0311011049/01/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity
P P Compound (Containing 40+/-1 % Polypropylene and 60 +/-1% Talc)	325.0 MTS	Polypropylene Granules	130.0 MTS
		Talc	195 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/7/MEET/Jul/202223/7		
Case Status	Case Deferred		
Party Name	R R KABEL LIMITED		

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00340476AM22
RA File Number	03AX04000988 AM22
Licence No and Date	0311011078/02/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. % wastage claimed. 2. Specific name of item 2, 3 and 4. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	82 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00340707AM22
RA File Number	07AX04000309 AM22
Licence No and Date	0711003132/02/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Generic name of export product. 2. Specification of import item no. 1 and 2. 3. Detailed manufacturing process indicating wastage at each stage of manufacturing. 4. % net content of each import item in export. 5. Details of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	83 / NC/7/MEET/Jul/202223/7
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Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00348256AM22
RA File Number	03AA040129085 AM22
Licence No and Date	0311011232/09/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	84 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00357317AM22
RA File Number	04AX04000217 AM22
Licence No and Date	0411002653/16/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	85 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00357342AM22
RA File Number	03AX04001262 AM22
Licence No and Date	0311011460/16/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 13.05.2022,01.06.2022 and on 14.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	86 / NC/7/MEET/Jul/202223/7
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Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00358248AM22
RA File Number	03AX04000979 AM22
Licence No and Date	0311011495/17/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 5,576,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.406
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.572
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.075
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	4.501
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	9.458
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.001
		7	6A) CARBON BLACK FEED STOCK (CBFS)	50.169
		8	NYLON TYRE CORD FABRIC (DIPPED)	6.885

		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.097
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.405
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.472
		12	RUBBER CHEMICAL :ANTIOXIDANTS	0.935
		13	RUBBER CHEMICAL :ACCELERATOR	0.521
		14	RUBBER CHEMICAL :RETARDERS	0.088
		15	ZINC OXIDE	1.768
		16	STEARIC ACID	1.063
		17	MICROCRYSTALLINE PETROLEUM WAX	0.827
		18	PRECIPITATED SILICA	0.003
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.296
		20	PHENOLIC TACKIFIER RESIN	0.230

		21	INSOLUBLE SULPHUR	0.134
		22	PROCESSING ADDITIVES	0.560
		23	HOMOGENIZING AGENT	0.005
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (Qty. in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

Case No.	87 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GARWARE HI-TECH FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00358505AM22
RA File Number	03AX04000084 AM22
Licence No and Date	0311011500/17/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	88 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved

Party Name	POLYFILLTECHNOLOGIES LLP		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00358759AM22		
RA File Number	34AX04000273 AM22		
Licence No and Date	3411001813/17/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Poly Iso Butylene Compound	200 MTS	Poly Iso Butylene Polymer	122.4 MTS
		LLDPE Granules	61.2 MTS
		Polymer Based Additives Such As HIFAX CA 7153S	10.2 MTS
		Titanium Dioxide	10.2 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	89 / NC/7/MEET/Jul/202223/7			
Case Status	Case Approved			
Party Name	BALKRISHNA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022			
HQ File Number	HQRNORM APPLY 00358223AM22			
RA File Number	03AX04000992 AM22			
Licence No and Date	0311011492/17/02/2022			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export Item	Qty.	S.No.	Description	Qty. in Kg

New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 5,576,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.406
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.572
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.075
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.501
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	9.458
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.001
		7	6A) CARBON BLACK FEED STOCK (CBFS)	50.169
		8	NYLON TYRE CORD FABRIC (DIPPED)	6.885
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.097
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.405
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.472
		12	RUBBER CHEMICAL :ANTIOXIDANTS	0.935

		13	RUBBER CHEMICAL :ACCELERATOR	0.521
		14	RUBBER CHEMICAL :RETARDERS	0.088
		15	ZINC OXIDE	1.768
		16	STEARIC ACID	1.063
		17	MICROCRYSTALLINE PETROLEUM WAX	0.827
		18	PRECIPITATED SILICA	0.003
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.296
		20	PHENOLIC TACKIFIER RESIN	0.230
		21	INSOLUBLE SULPHUR	0.134
		22	PROCESSING ADDITIVES	0.560
		23	HOMOGENIZING AGENT	0.005
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (Qty. in Nos.)	0.020

		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200
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Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	90 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00358242AM22
RA File Number	03AX04000986 AM22
Licence No and Date	0311011494/17/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty. in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 8,000,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.391
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.672
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.837
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.131
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-	1.723

			1712 / 1723 / 1783	
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	53.891
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.969
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.053
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.082
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.878
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.346
		14	RUBBER CHEMICAL :ACCELERATOR	0.681
		15	RUBBER CHEMICAL :RETARDERS	0.124
		16	ZINC OXIDE	1.784
		17	STEARIC ACID	0.884
		18	MICROCRYSTALLINE PETROLEUM WAX	0.877
		19	RAE (Residual Aromatic Extract) oil or	4.035

			similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	
		20	PHENOLIC TACKIFIER RESIN	0.636
		21	INSOLUBLE SULPHUR	0.330
		22	PROCESSING ADDITIVES	0.513
		23	HOMOGENIZING AGENT	0.429
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200
Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.				

Case No.	91 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00362271AM22
RA File Number	02AX04000158 AM22
Licence No and Date	0211001995/21/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	92 / NC/7/MEET/Jul/202223/7		
Case Status	Case Approved		
Party Name	HI TECH INTERNATIONAL		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00367382AM22		
RA File Number	30AX04000125 AM22		
Licence No and Date	3011001812/25/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Biodegradable Bag or Biodegradable Rolls((PBAT Resin (85%) Coated/Uncoated Calcium Carbonate Powder (15%))	95000.0 KGS	PBAT Resin	84787.5 KGS
		Coated Uncoated Calcium Carbonate	NIL
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	93 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00369936AM22
RA File Number	03AX04001420 AM22
Licence No and Date	0311011965/28/02/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Q.	S.No.	Description	Qty. in Kg
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, A. Nylon, Nylon and Aramide (Total Quantity to be exported 4,750,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.021
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	24.897
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.926
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	9.173
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.835
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.198
		7	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		8	6A) CARBON BLACK FEED STOCK (CBFS)	48.926
		9	NYLON TYRE CORD FABRIC (DIPPED)	8.069
		10	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.084
		11	POLYESTER TYRE CORD FABRIC (DIPPED)	0.028

		12	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.042
		13	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.563
		14	RUBBER CHEMICAL :ANTIOXIDANTS	1.001
		15	RUBBER CHEMICAL :ACCELERATOR	0.586
		16	RUBBER CHEMICAL :RETARDERS	0.102
		17	ZINC OXIDE	1.901
		18	STEARIC ACID	1.095
		19	MICROCRYSTALLINE PETROLEUM WAX	0.801
		20	PRECIPITATED SILICA	0.106
		21	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.633
		22	PETROLEUM TACKIFIER RESIN	0.009
		23	PHENOLIC TACKIFIER RESIN	0.585
		24	INSOLUBLE SULPHUR	0.161
		25	SILANE COUPLING AGENT	0.003

		26	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.006
		27	PROCESSING ADDITIVES	0.429
		28	HOMOGENIZING AGENT	0.089
		29	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		30	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		31	BLADDERS (Qty. in Nos.)	0.020
		32	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	94 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00371623AM22
RA File Number	34AX04000296 AM22
Licence No and Date	3411001880/01/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 30.6.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 18.08.2022).	

Case No.	95 / NC/7/MEET/Jul/202223/7
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Case Status	Case Approved		
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022		
HQ File Number	HQRNORM APPLY 00378638AM22		
RA File Number	08AX04000588 AM22		
Licence No and Date	0811004299/07/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SATURATED POLYESTER RESIN ESTROPOL 1301 (% NVM -60%)	1 Kg	PURIFIED ISOPHTHALIC ACID	0.212 Kg
		DIETHYLLENE GLYCOL	0.041 Kg
		NEO PENTYL GLYCOL	0.137 Kg
		1.6 HEXANE DIOL	0.086 Kg
		PURE TEREPHTHALIC ACID	0.183 Kg
		BUTYLE CELLOSOLVE	0.080 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	96 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000354AM23
RA File Number	05AX04000172 AM23
Licence No and Date	0511011996/20/04/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022

1. Weight of each export product and indicating description with application of export item.
2. Composition of export item giving net import content.
3. Generic name of import item, giving complete calculation for the requirement of raw materials (both imported and indigenous) and its wastage, separately for each export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	97 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	TECHNOVA RECYCLING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000588AM23
RA File Number	03AX04000388 AM23
Licence No and Date	0311014486/05/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 17.08.2022).	

Case No.	98 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	WELSET PLAST EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000914AM23
RA File Number	03AX04000121 AM23
Licence No and Date	0311014902/20/05/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to	

defer the case

Case No.	99 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	AGNI FIBER BOARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000953AM23
RA File Number	34AX04000166 AM23
Licence No and Date	3411002297/24/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/7 dated 17.08.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 18.08.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	100 / NC/7/MEET/Jul/202223/7
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00000986AM23
RA File Number	10AX04000063 AM23
Licence No and Date	1011001144/25/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the export item is Xanthan Gum Powder, Food grade. Hence, the committee decided to transfer the case to NC VI.	

Case No.	101 / NC/7/MEET/Jul/202223/7
Case Status	Case Approved
Party Name	EUPHORIA PACKAGING LLP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 7 and 17/08/2022
HQ File Number	HQRNORM APPLY 00001086AM23
RA File Number	08AX04000335 AM23
Licence No and Date	0811005083/31/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage on import item no. 1 and 2% wastage on import item no. 2 as under:-

Export Item	Quantity	Import item	Quantity
ARTICLES MADE OF LDPE/ LLDPE (COURIER BAG, FLAP BAG, SELF ADHESIVE BAG, POLYMAILER BAG, BUBBLE MAILER BAG) (Containing 90% LDPE/LLDPE and 10% Hot Melt Adhesive)	1000 MT	RELEVANT LDPE LLDPE GRANULES/RESINS	945 MT
		HOTMELT ADHESIVE	102 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.